

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**CP(CAA) No. 70/NCLT/AHM/2018  
CA(CAA) No. 10/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.07.2018**

Name of the Company: Asnani Builders and Developers Ltd.,  
Asnani Lifespaces Pvt. Ltd.,  
Anani Ventures Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ashish c Doshi	PCS	Applicants	
2.				

**ORDER**

PCS Mr. Ashish Doshi is present for the Respondent

The Affidavit of Chairman is filed.

The Report of chairman is filed.

The Proof of service of notice on statutory authorities is filed.

The Common representation of Regional Director is received.

No Representation of Income Tax authorities is received.


No representation received from the other statutory authorities.

Heard the arguments of learned Counsel for Petitioner.

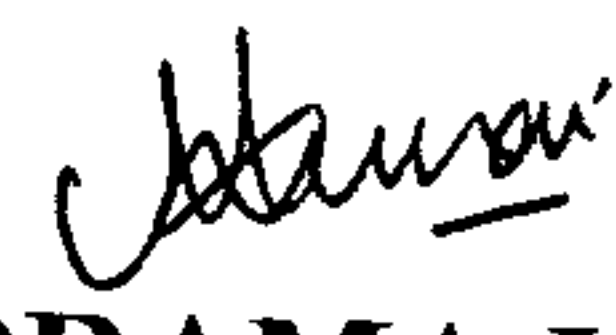
The Petition is admitted.


The Petitioner shall advertise Notice of hearing of this petition in "Central Chronicle" in English, Bhopal Edition, and "Nai Duniya" in Hindi, Bhopal Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notices to Regional Director, Registrar of Companies, and Income tax informing the date of hearing.

Petitioner has already filed its additional affidavit <sup>with</sup>  in regard to the Regional Director observation.

List the matter on 04.09.2018 for hearing.

  
**MANORAMA KUMARI**  
(MEMBER JUDICIAL)

  
**HARIHAR PRAKASH CHATURVEDI**  
(MEMBER JUDICIAL)

Dated this the 30<sup>th</sup> day of July, 2018.